## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

C.P. No. 69/241-244/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017

Name of the Company:

Bharat P. Raut & Ors.

V/s.

Madhu Silica Pvt. Ltd. & Ors.

Section of the Companies Act: <u>Section 241-244 of the Companies Act, 2013</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. RAHUL CHITNIS ADVIGATE PETITIONERS.

2. NAZHKET DAVE ADVICATE

3. Jaimin R. Dave Advocate Respondent Japan

4. Samabh N. Sopankan So. Adv. Respondent

## **ORDER**

Learned Advocate Mr. Rahul Chitnis with Learned Advocate Mr. Nachiket Dave present for Original Petitioners. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Jaimin Dave i/b Learned Advocate Mrs. Swati Soparkar present for Original Respondents.

Learned Counsel for both sides represented that consent terms could not be finalised in view of the controversy whether 2,50,000 shares that were allotted on preferential basis has not be taken into consideration or not in determining the value of the shares and from which date the value of shares has to be determined.

At request of both sides counsel keeping the issue of arriving at consent terms alive the matter is listed for final hearing on 21.09.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13th day of September, 2017.